

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH : B : NEW DELHI

BEFORE SHRI C.M. GARG, JUDICIAL MEMBER
AND
SHRI ANADEE NATH MISSHRA, ACCOUNTANT MEMBER

ITA No.1805/Del/2020
Assessment Year: 2014-15

Fibcom India Ltd.,
LGF-84, World Trade Centre,
Barakhamba Lane,
New Delhi.

Vs. ACIT,
Circle-9(1),
New Delhi.

PAN: AAACF2237P

(Appellant)

(Respondent)

Assessee by	:	Shri Sidhant Arora, CA
Revenue by	:	None
Date of Hearing	:	16.08.2022
Date of Pronouncement	:	16.08.2022

ORDER

PER C.M. GARG, JM:

This appeal filed by the assessee is directed against the order dated 11.05.2018 of the CIT(A)-3, Delhi, relating to Assessment Year 2014-15.

2. The Id. Counsel for the assessee, at the time of hearing, sought withdrawal of the appeal filed by the assessee stating that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. The assessee has obtained Form No.5 from the Department, copy of which has been placed on record. He accordingly submitted that this appeal may be allowed to be withdrawn.

3. None appeared on behalf of the Department. The Sr. DR has filed an application dated 11.08.2022 for adjournment of the case to a convenient date.

4. In view of the request of the assessee for withdrawal of the appeal under Vivad Se Vishwas Scheme, 2020, we allow the assessee to withdraw the appeal.

5. In the result, the appeal filed by the assessee is dismissed.

Order pronounced in the open court on conclusion of the hearing on
16.08.2022.

Sd/-

(ANADEE NATH MISSRA)
ACCOUNTANT MEMBER

Sd/-

(C.M. GARG)
JUDICIAL MEMBER

Dated: 16th August, 2022.

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Copy forwarded to :

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asstt. Registrar, ITAT, New Delhi